

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 11

IA 3457/2024 (NEW IA) IN C.P. (IB)/787(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **MANAN APPARELS LIMITED**

Section 10 of the Insolvency and Bankruptcy Code, 2016 and Rule 11 of NCLT

ORDER

IA 3457/2024

This is an Application seeking restoration of the Electricity Connection of the Corporate Debtor. Ld. Counsel submits that the Respondent had disconnected the Electricity connection on account of non-payment of the pre CIRP dues and the Respondent have already filed their claim which is to be dealt with in accordance with the provisions of this Code. Ld. Counsel further draws our attention to Section 14 of the Code which requires that the essential services cannot be withdrawn during the CIRP period and are to be continued provided the dues arising in relation to consumption during that period are duly paid by the Corporate Debtor.

In view of provisions contained in Section 14 of the Code providing for continuance of essential services, we consider it appropriate to direct the Electricity Department to resume the electricity connection and the electricity services shall not be withdrawn provided the Corporate Debtor keeps on depositing the electricity dues for CIRP period.

Ld. Counsel has also sought refund of security deposit which is premature at this juncture considering that the applicant is seeking re-connection of electricity connection. Accordingly, Interlocutory Application 3457 of 2024 is **partly allowed** and **disposed of**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

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JUSTICE V.G. BISHT
MEMBER (JUDICIAL)